

little scope after the Finance Minister announced his concessions. I would now say only one or two things. So far as the increase of five per cent across the board of basic excise duty is concerned, perhaps it would have been better if the hon. Finance Minister had given relief in respect of items of consumer goods which are used by low income group of consumers, like matchboxes, inferior kinds of tea, bidi, kerosene, etc.

Last but not the least, I would recommend for the hon. Finance Minister's serious consideration my hon. friend, Shri Gattani's amendment which is to the effect that you exempt salt altogether from excise duty. It should be exempted permanently instead of bringing it every year whereunder salt is exempted from the levy of excise duty for that year only. Because of emotional grounds there is objection to any imposition of excise duty on salt and we should do away with it altogether. We should not indulge in this annual ritual. So, this point requires the serious consideration of the hon. Finance Minister and I hope that he will take the necessary step.

With these words I support the Finance Bill.

श्री मृत्युंजय प्रसाद (सीवान) :
सभापति महोदय आज तो जान पड़ता है कि मुझे नहीं मिलेगा तो क्या मैं कल यह मानूँ कि कल के लिए मुझे समय दिया जायगा ?

सभापति महोदय : आप शुरू कर दीजिए । एक सेटेंस कहिए फिर बैठ जाइये ।

श्री मृत्युंजय प्रसाद : मैं वित्त मंत्री जी का ध्यान पब्लिक सेक्टर के एक खास निगम की और दिलाना चाहता हूँ जो सोलह अने उन्हीं का है और उन्हीं के हाथों से

पेदा भी हुआ था—लाइफ इंश्योरेंस कारपोरेशन ।

MR. CHAIRMAN: You may continue tomorrow.

15.31 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTEENTH REPORT

सभापति महोदय : अब प्राइवेट मेम्बर्स बिजनेस का समय शुरू होता है । श्री कृष्ण चन्द्र हाल्दर ।

SHRI KRISHNA CHANDRA HALDER (Durgapur): I beg to move the following:

"That this House do agree with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th April, 1978."

MR. CHAIRMAN: The question is:

"That this House do agree with the Eighteenth Report of the committee on Private Members' Bills and Resolutions presented to the House on the 26th April, 1973"

The motion was adopted.

15.33 hrs.

RESOLUTION RE. SETTING UP OF NETAJI NATIONAL ACADEMY—
Contd.

MR. CHAIRMAN: The House will now take up further discussion of the following Resolution moved by Shri Samar Guha on the 14th April, 1978:—

"This House recommends to the Government that, in patriotic recognition of the fundamental contribution made by Netaji Subhas Chandra Bose, in thought and action, towards achieving independence of undivided India and evolution of ideological concept of our national reconstruction, an Institute of all India importance named as 'Netaji National